

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 306
IA-448/2024
In
IB-660/PB/2023

IN THE MATTER OF:

Indian Bank

.... Petitioner/Applicant

Vs.

Ms. Kiran Qureshi

.... Respondent

Order under Section 95(1) of the IBC, 2016

Order delivered on 16.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Amod K Dalela Adv.

For Respondent :

ORDER

IA-448/2024

Ld. Counsel appears for the Resolution Professional. Ld. Counsel appearing for the Personal Guarantor has submitted that due to bereavement in the family of Personal Guarantor the objections could not be filed and therefore, he seeks three days' time to file the objections. Three days' time granted as a last and final opportunity.

List the matter **on 07.06.2024** for arguments.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay